

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2311
ANSWERED ON:04.08.2015
Amendment in IPC
Senguttuvan Shri Balasubramaniam

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to amend section 320 of Cr.P.C. and sections 375 and 376 of IPC to enable compounding of certain forms of rape, such as marital rape and the act of obtaining consent on false promise of marriage etc. and if so, the details thereof;
- (b) whether the Government has also any proposal to repeal the provision of section 377 in the Indian Penal Code (IPC) so as to decriminalize homosexuality; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a): There is a no proposal to amend section 320 of the Cr.P.C. and sections 375 and 376 of IPC to enable compounding of certain forms of rape, such as marital rape and the act of obtaining consent on false promise of marriage etc.
- (b) & (c): There is no proposal to repeal section 377 of the IPC.
